

No. 253, dated the 4th March, 1961, publishing the Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1961. [Placed in Library. See No. LT-2749/61.]

NOTIFICATIONS UNDER THE SEA
CUSTOMS ACT, 1878

DR. B. GOPALA REDDI: I also lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in Government Notification G.S.R. No. 575, dated the 28th May, 1960:—

- (i) Notification G.S.R. No. 187, dated the 18th February, 1961.
- (ii) Notification G.S.R. No. 250, dated the 4th March, 1961.
- (iii) Notification G.S.R. No. 251, dated the 4th March, 1961.

[Placed in Library. See No. LT-2748/61 for (i) to (iii).]

THE CENTRAL EXCISE (AMENDMENT)
RULES, 1961

DR. B. GOPALA REDDI: I also beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 309, dated the 1st March, 1961, publishing the Central Excise (Amendment) Rules, 1961. [Placed in Library. See No. LT-2716/61.]

ANNUAL REPORT AND ACCOUNTS (1959-60) OF THE HINDUSTAN AIRCRAFT LTD.,
AND AUDITORS' REPORT THEREON

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Nineteenth Annual Report and Accounts of the Hindustan Aircraft Limited, Bangalore, for the year 1959-60, together with the Auditors' Report thereon. [Placed in Library. See No. LT-2731/61.]

THE AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING CORPORATIONS. (AMENDMENT) RULES, 1961

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, I beg to lay on the Table, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 269, dated the 27th February, 1961, publishing the Agricultural Produce (Development and Warehousing) Corporations (Amendment) Rules, 1961. [Placed in Library. See No. LT-2752/61.]

LEAVE OF ABSENCE TO SHRI S. C.
KARAYALAR

MR. CHAIRMAN: I have to inform Members that the following letter dated the 12th March, 1961, has been received from Shri S. C. Karayalar:

"I have been undergoing medical treatment for an ailment and have been advised to take complete rest. I regret therefore, I am unable to attend the sittings of the Rajya Sabha during the current session. I request the Rajya Sabha to be pleased to grant me leave of absence for the whole session."

Is it the pleasure of the House that leave be granted to Shri S. C. Karayalar for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

RESULT OF ELECTION TO THE
ALL INDIA COUNCIL FOR
TECHNICAL EDUCATION

MR. CHAIRMAN: Shri K. Santham being the only candidate nomi-